

borne on its list for which it is the sponsoring authority.

(c) The requirement of raw material in question is assessed by DGTD for units borne on its list.

(d) DGTD's recommendations are issued generally within 4 weeks time.

(e) An application supported by a certificate of Chartered Accountant in respect of past consumption is required to be made by DGTD units against which recommendation is issued by DGTD with details of the type and quantity of raw material required.

#### **National Development Council Meeting**

1729. SHRI DHARMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) the outcome of the National Development Council meeting held in New Delhi on 11 October, 1990 on various issues including Gadgil Formula of Central Assistance and implementing the right to work scheme; and

(b) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) and (b). The National Development Council (NDC) meeting held in New Delhi on 11th October, 1990 considered issues relating to (i) Distribution of Central

Budget Support for States' Plan Expenditure in the Eighth Plan and (ii) Right to Work.

The meeting approved a consensus formula amending the existing modified Gadgil Formula of Central Assistance to States. Regarding issues relating to Right to Work it was decided to set up a Committee of the NDC to examine the legal, operational, organisational and financial aspects of the issues and to give it a practical shape. The Committee of the NDC has since been constituted.

#### **Prosecutions Launched by CBI**

1730. SHRI HAMENDRA SINGH BANERA: Will the PRIME MINISTER be pleased to state:

(a) the number of cases in which prosecutions were launched by the Central Bureau of Investigation during 1988, 1989 and 1990 and the number of cases in which judgements have been delivered by the Courts in respect of prosecutions launched during the said period;

(b) the average time taken in launching prosecution and securing judgements; and

(c) the steps taken to reduce the time lag between the date of launching prosecution and the date of securing judgements?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) The requisite information is as under:

| <i>Year</i> | <i>No. of cases in which prosecution were launched</i> | <i>No. of cases in which judgements have been delivered by the Courts</i> |
|-------------|--------------------------------------------------------|---------------------------------------------------------------------------|
| <i>1</i>    | <i>2</i>                                               | <i>3</i>                                                                  |
| 1988        | 512                                                    | 69                                                                        |